

FIR No.: 340/2020  
P.S.: ~~Krishna Nagar~~ Shakarpur  
State Vs. Amit Kumar

08.09.2020

Fresh application U/s 437 Cr.P.C for bail on behalf of accused,  
received by way of email.

Present: Ld. APP for the state.

None for applicant/accused in person.

IO/SHO of PS concerned to file reply on 09.09.2020.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 08.09.2020

FIR No.: 425/20  
P.S.: Krishna Nagar  
State Vs. Manoj Kumar


08.09.2020

Fresh application on behalf of the accused for appropriate directions, regarding waiving off the condition for verification of the address of accused, received by way of email.

Present: Ld. APP for the state.

None for applicant/accused in person.

Relist for consideration on 09.09.2020.

  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 08.09.2020

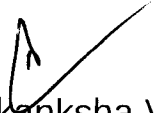
PRINCE AGGARWAL VS. AVDESH KUMAR TIWARI

08.09.2020

Fresh application for withdrawal for the present case, on behalf of complainant, received by way of email.

Present: None for complainant in person.

Perused. Put with file on 10.09.2020.

  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 08.09.2020

FIR No.: 437/2020  
P.S.: Krishna Nagar  
State Vs. Ravi Yadav

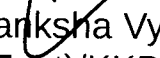
08.09.2020

Second application U/s 437 Cr.P.C for bail on behalf of accused,  
received by way of email.

Present: Ld. APP for the state.

Sh. Manish Bhaduria, Ld. Counsel for accused in person.

IO/SHO of PS concerned to file reply on 09.09.2020.

  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 08.09.2020

FIR No.: 343/2020  
P.S.: Krishna Nagar  
State Vs. Dalip Kumar etc.

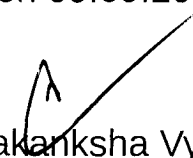
08.09.2020

Fresh application for releasing the items of jamatalashi I.e one OPPO Phone A5S, on behalf of applicant, received by way of email.

Present: Ld. APP for the state.

None for applicant in person.

IO/SHO of PS concerned to file reply on 09.09.2020.

  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 08.09.2020


FIR No.:023007/19  
P.S.: Shakarpur  
State Vs. Azharuddin  
U/s: 379/411 IPC

08.09.2020

Present: Ld. APP for the state.

None on behalf of accused has appeared till 2:00PM.

Hence, relist on 09.09.2020 for purpose fixed.

  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 08.09.2020

2

FIR No.:221/2020  
U/s: 279/337 IPC  
P.S.: PIA  
State Vs. Rizwan

MARANKSHA VYAS  
Metropolitan Magistrate  
Room No. 02, 1st Floor,  
Karkardooma Court, Delhi

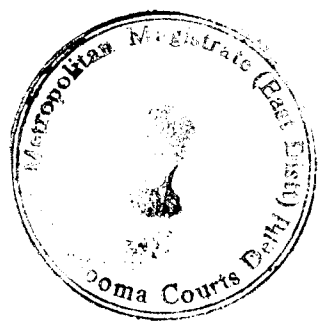
07.09.2020

Present: Ld. APP for the state is present through VC.

Ld. Counsel Sh. Ajay Tyagi on behalf of applicant through V.C.

Ld. Counsel for the applicant has submitted that he is ready to furnish FD in the sum of Rs. 50,000/- drawn in the name of Court.

At request of Ld. Counsel for applicant, re-list on 08.09.2020.



*sd*  
(Maranksha Vyas)  
MM-02 (East)/KKD Court  
Delhi/ 07.09.2020

8/9/20  
Review - none  
Be put-up on 9/9/20.

*MM-5*  
8/9/20

FIR No.: 218/2020  
P.S.: Krishna Nagar  
State Vs. Yogesh Gupta  
U/s: 25 Arms Act

08.09.2020

Present: Ld. APP for the state.  
Ld. Counsel for accused in person.

This is an application for interim bail on behalf of accused Yogesh Gupta. I have perused the application.

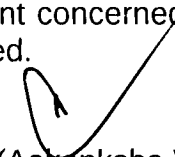
Ld. Counsel for the accused has submitted that accused has been falsely implicated in the present case. Ld. Counsel has further submitted that accused has suffered a fracture in hand and he needs the surgery on urgent basis. Ld. Counsel has also submitted that the mother in law of accused who stays with his wife, also needs urgent cataract surgery. He has further submitted that due to Corona pandemic there is every likelihood of the accused catching this infection in jail.

The Ld. APP for the State has opposed the bail application of the accused submitting that the allegations are serious in nature and as per reply of IO, accused has criminal involvement in serious offences also.

In the present case, the accused is in J/C since 25.04.2020. Case property has already been recovered. Office has informed the undersigned that charge sheet of the present matter has also been filed. Trial is likely to take time. Accordingly, the interim bail is granted to the accused for a period of 45 days, on furnishing of bail bond in the sum of Rs. 15,000/- with one surety in the like amount. Further the accused shall not contact or threaten the complainant or the witnesses during the trial of the case.

Accused is directed to surrender before the Jail Superintendent concerned, after expiry of period of 45 days upon his release. Application accordingly stands disposed off.

Copy of this order be Jail Superintendent concerned and a copy of this order be also given dasti to Ld. Counsel for accused.

  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 08.09.2020



FIR No.:0313/2020  
P.S.: Shakarpur  
State Vs. Upender Gupta  
U/s: 363/366/511/120B/34 IPC & 25 Arms Act

08.09.2020

Present: Ld. APP for the State.

Ld. Counsel for accused in person.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Upender Gupta

Bail application perused. Reply filed by IO also perused.

Ld. Counsel has submitted that accused has been falsely implicated in the present case. Ld. Counsel for the accused has further submitted that accused is having clean antecedents. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation. Ld. Counsel has submitted that accused is ready to furnish a sound and reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are very serious in nature.

Heard both the parties.

I have perused the contents of FIR. Allegations are serious in nature, because as per the reply of the IO the present accused was involved in a conspiracy with the co-accused persons in pursuance of which an attempt was made to kidnap the daughter of the complainant on 21.07.2020. As per the reply of IO, accused has previous criminal involvement also in serious offences. As per the reply of IO, accused is stated to be the main accused who hatched the conspiracy for the commission of alleged offences. Investigation of the present case is still ongoing. Co-accused Babar is still absconding. Hence, the present bail application stands dismissed.

Accordingly, bail application disposed off. Copy of this order be uploaded on the website of District Courts. Copy of this order be also given dasti to Ld. Counsel for accused.

(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 08.09.2020

*Done  
Aakanksha Vyas  
8/9/20*

08.09.2020

Present : Ld. APP for the State.

None for the applicant in person.

The present application for release of vehicle Three Wheeler (Passenger) bearing No. UP 14ET8126 on Superdari has been filed by the applicant.

Reply has been filed under the signature of ASI Ravinder Kumar wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:

**"Vehicles"**

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be given dasti to Ld. Counsel for applicant and copy of this order uploaded on the website of District Courts. Copy be also sent to the SHO PS concerned for compliance.

(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 08.09.2020

Copy received  
8/9/20

08.09.2020

Present : Ld. APP for the State.  
Applicant in person.

Applicant has filed a rectification application stating that the correct number of the vehicle is HR38W 3570.

Application perused.

Reply has been filed under the signature of HC Shreeram wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of applicant are dispensed with.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:

**"Vehicles"**

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the vehicle No. **HR38W 3570** be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be given dasti to applicant and copy of this order uploaded on the website of District Courts. Copy be also sent to the SHO PS concerned for compliance.

Order Copy Received

Suseel 8/9/20

(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 08.09.2020

FIR No.:408/20  
P.S.: Krishna Nagar  
State Vs. Unknown  
U/s: 356/379 IPC

08.09.2020

Present : Ld. APP for the State.

None for applicant in person.

The present application for release of mobile phone **VIVO-S1** on Superdari has been filed by the applicant.

Reply has been filed under the signature of ASI Rajbir Singh wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

In view of the no objection of the IO, oral arguments of applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be given dasti to applicant and a copy be also sent to the SHO PS concerned for compliance. Order be also uploaded on the website of District Courts.

(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 08.09.2020

08.09.2020

Present : Ld. APP for the State.

Sh. Umesh Kr. , Ld. Counsel for the applicant.

The present application for release of vehicle Car bearing No. **DL-6CR-5680** on Superdari has been filed by the applicant.

Reply has been filed under the signature of SI Rohit Tomar wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, orai arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:

**"Vehicles"**

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be given dasti to Ld. Counsel for applicant and copy of this order uploaded on the website of District Courts. Copy be also sent to the SHO PS concerned for compliance.

(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 08.09.2020

8/09/2020  
Received  
Copy

Umesh

eFIR No.:0377/2020  
P.S.: Krishna Nagar  
State Vs. Unknown  
U/s: 379 IPC

08.09.2020

Present : Ld. APP for the State.

None for applicant in person.

The present application for release of mobile phone **SAMSUNG S8** on Superdari has been filed by the applicant.

Reply has been filed under the signature of ASI Ajay Babu wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy be also sent to the SHO PS concerned for compliance. Order be also uploaded on the website of District Courts.

(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 08.09.2020

*Shubh*  
Received.  
08/09/2020.

DD No: 24-A dated 07.11.2008  
P.S.: Krishna Nagar  
State Vs. Unknown

08.09.2020

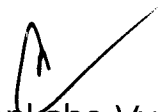
Present: Ld. APP for the state.

Ld. Counsel Sh. A.S. Juneja for applicant.

Status report received. Perused. Copy of the Status Report supplied to Ld. Counsel.

Application stands disposed off.

At request, copy of this order be given dasti to Ld. Counsel for applicant.

  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 08.09.2020